

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata**

ORDER SHEET

COURT NO. : 1

19.02.2021

C.P.C/350/33/2020
O.A./350/518/2019

ZAKIR HOSSAIN & ANOTHER
-V/S-
MS A NAYAR & ANR

ITEM NO:75

FOR APPLICANTS(S) Adv. : Mr. N. Roy

FOR RESPONDENTS(S) Adv.: None



Notes of The Registry	Order of The Tribunal
	<p>Heard ld. counsel for the petitioner.</p> <p>This CPC has been preferred by the petitioner alleging violation of the order dated 16.07.2019 passed in O.A 518/2019. The order dated 16.07.2019 reads as under:</p> <p>"Heard Ld. counsel for both sides.</p> <p>2. At hearing, Ld. counsel for the applicant submits that, he wishes to withdraw the instant original application with liberty to prefer a comprehensive representation to the competent respondent authority praying for appointment as he is a land loser due to acquisition of land for Railway project.</p> <p>3. Accordingly, the O.A is disposed of as withdrawn with liberty as prayed for by the ld. counsel for the applicant."</p> <p>We find no violation of the order and it is for the applicant to prefer comprehensive representation to the authorities to seek his claim. Accordingly, contempt proceedings are dropped. Notices issued, if any, are discharged.</p> <p>However, the applicant is at liberty to come up with a fresh application, if aggrieved.</p>

(DR. NANDITA CHATTERJEE)
MEMBER(A)

(BIDISHA BANERJEE)
MEMBER (J)

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